

THE MATERNITY BENEFIT (AMENDMENT) ACT, 1973

NO. 52 OF 1973

[11th December, 1973.]

An Act further to amend the Maternity Benefit Act, 1961.

Enacted by Parliament in the Twenty-fourth Year of the Republic of India as follows:—

Short
title and
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mence-
ment.

1. (1) This Act may be called the Maternity Benefit (Amendment) Act, 1973.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amend-
ment of
section 1.

2. In section 1 of the Maternity Benefit Act, 1961 (hereinafter referred to as the principal Act), in sub-section (3), for clause (a), the following clause shall be substituted, namely:—

“(a) in relation to mines and to any other establishment wherein persons are employed for the exhibition of equestrian, acrobatic and other performances, by the Central Government; and”.

Amend-
ment of
section 2.

3. In section 2 of the principal Act, in sub-section (1), for the words “including any such establishment belonging to Government;”, the words “including any such establishment belonging to Government and to every establishment wherein persons are employed for the exhibition of equestrian, acrobatic and other performances;” shall be substituted.

4. In section 3 of the principal Act—

Amendment of section 3.

(i) in clause (a), after the words "being a mine," the words "or an establishment wherein persons are employed for the exhibition of equestrian, acrobatic and other performances," shall be inserted;

(ii) for clause (e), the following clause shall be substituted, namely:—

'(e) "establishment" means—

(i) a factory;

(ii) a mine;

(iii) a plantation;

(iv) an establishment wherein persons are employed for the exhibition of equestrian, acrobatic and other performances; or

(v) an establishment to which the provisions of this Act have been declared under sub-section (1) of section 2 to be applicable;'

5. In section 28 of the principal Act, in sub-section (3), for the words "or in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following," the words "or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid," shall be substituted.

Amendment of section 28.